

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 24 of 2016

[Arising out of Order-in-Appeal No. JNK-EXCUS-000-APP-427-430-15-16 dated 30.11.2015 passed by the Commissioner (Appeals), Central Excise and Service Tax, Chandigarh]

M/s Vmco Alloys

163-164, Sicop Industrial Area, Kathua,
Jammu and Kashmir

.....Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax, Jammu and Kashmir**

OB-32, Rail Head Complex,
Jammu and Kashmir-180012

.....Respondent

APPEARANCE:

None for the Appellant

Shri Yashpal Singh, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING/ DECISION : 16.03.2026

The appeal is allowed. For order, see order of date passed in
Excise Appeal No. 22 of 2016.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**